

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 274/TT/2020**

Date: 30.6.2021

To

Shri S.S. Raju  
Deputy General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: **Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for Revision of Transmission Tariff for 2001-04, 2004-09 and 2009-14 tariff period, Truing up of Transmission tariff for 2014-19 period and Determination of Transmission tariff for 2019-24 period for Transmission System associated with Kathalguri Gas based Combined Cycle Project in the North Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

### **2014-19 period**

- a) Form-6 for Asset-IV and Asset-V.
- b) Form 5 for all assets covered in the instant petition.
- c) Auditor/Management certificate for Asset-IV and Asset-V.
- d) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.
- e) Package-wise and Vendor-wise details along with reasons of the Additional Capital Expenditure (ACE) claimed for all Assets.

- f) Justification and details regarding the claimed ACE of ₹60.69 lakh for Asset-I and of ₹467.73 lakh for Combined Asset-II & Asset-III for true-up of 2014-19 tariff period against ₹36.63 lakh and ₹447.23 lakh respectively as approved by the Commission *vide* order dated 29.1.2016 in the Petition no. 380/TT/2014.
- g) Justification and details regarding projected/claimed 25 Nos of bays in the Form-2 for Combined Asset-II & Asset-III against 3 Nos of bays for Asset-II and 19 Nos of bays for Asset-III, i.e., total 22 Nos of bays as approved by the Commission *vide* order dated 27.4.2007 in the Petition no. 87/2006.

**2019-24 period**

- a) Form-10B (in .xlsx format) and details of De-capitalization.
  - b) Package-wise and Vendor-wise details along with reasons of the Additional Capital Expenditure (ACE) claimed for all Assets
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, if any.
  3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and the entire scope of the project is covered in the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)